

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 706/2016**  
**C. A. NO.**

**CORAM:**



**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017**

**NAME OF THE COMPANY: M/s. Triupati Busicom Pvt. Ltd.**

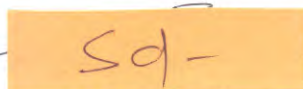
**SECTION OF THE COMPANIES ACT: 391(2) & 394**

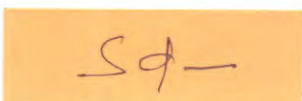
| <b>S.NO.</b> | <b>NAME</b>                | <b>DESIGNATION</b>    | <b>REPRESENTATION</b> | <b>SIGNATURE</b>  |
|--------------|----------------------------|-----------------------|-----------------------|---|
| 1            | Mohinder<br>Kumar<br>Lugra | Advocate              | Petitioner            |  |
| 2.           | Chetana Kandpal            | Company<br>Prosecutor | for OL, Delhi         | Chetana   |
| 3.           | C. BALOONI                 | Company Prosecutor    | for RD (NR)           |  |

**Order**

Rejoinder has been filed by the learned counsel of the Petitioner submitting that the objections raised by the office of the RD have been removed.

To come up on 3<sup>rd</sup> May 2017 for verification by the RD.

  
[ S.K. MOHAPATRA ]  
MEMBER [T]

  
[ INA MALHOTRA ]  
MEMBER [J]